

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 122 of 2018

IN THE MATTER OF:

S.K. Big Star Foods Ltd. & Ors. ...Appellants

Versus

TM-Food Processing Ltd. & Ors ...Respondents

Present:

For Appellant : Mr. G. Ramakrishna Prasad, Advocate

**For Respondent : Mr. Goutham Shivshankar, Advocate for R-1 to R-9
Mr. Anandh K., Advocate for R-23 to R-26**

With

Company Appeal (AT) No. 163 of 2018

IN THE MATTER OF:

K. Trinadha Reddy & Ors. ...Appellants

Versus

TM-Food Processing Ltd. & Ors ...Respondents

Present:

For Appellant : Mohd. Wasay Khan, Advocate

**For Respondent : Mr. Anandh K., Advocate for R-19 to R-22
Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates for R-1 to R-9**

With

Company Appeal (AT) No. 210 of 2018

IN THE MATTER OF:

Rayudu Nagabhushan & Ors. ...Appellants

Versus

S.K. Bigstar Foods Ltd. & Ors. ...Respondents

Present:

For Appellant : Mr. John Mathew, Advocate

**For Respondent : Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates for R-2 to R-10**

With

Company Appeal (AT) No. 211 of 2018

IN THE MATTER OF:

Kaja Gajendra Rao & Ors.

...Appellants

Versus

S.K. Bigstar Foods Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. John Mathew, Advocate

**For Respondent : Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates for R-2 to R-10**

ORDER

03.03.2020 Learned Counsel for the Appellant in Company Appeal (AT) No. 163 of 2018 has concluded the arguments. Learned Counsel for the Respondents is seeking short adjournment. Prayer allowed.

Having considered submission of Learned Counsel for the Appellant, he is permitted to file statement in regard to the money, which he induces in the Company with bank certificate within a week. Respondents may file counter affidavit thereafter, within a week.

Let the matter be fixed 'for hearing' on **31st March, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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